

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10019/2017

(Arising out of impugned final judgment and order dated 28/03/2017 in WP No.16/2016 passed by the High Court of Uttarakhand at Nainital)

STATE OF UTTARAKHAND AND ORS

Petitioner(s)

VERSUS

NAVEEN CHANDRA PANT AND ORS

Respondent(s)

(With appln.(s) for exemption from filing O.T. and interim relief)  
With I.A.No.2 (Appln.for intervention)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr.Gopal Subramaniam, Sr.Adv.  
Mr. Farrukh Rasheed, Adv.  
Mr.Talha Rahman, Adv.  
Mr.Zulnoor Ahmad, Adv.

For Respondent(s) Mr.Nidhesh Gupta, Sr.Adv.  
(For Intervenor) Mr.Tarun Gupta, Adv.

Mr.A.D.N.Rao, Adv.  
Mr.Sudipto Sircar, Adv.

Mr.Anant Agarwal, Adv.  
For M/s Lamba Associates, Adv.

Upon hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, the operation of the impugned order shall remain stayed.

The application for intervention be listed along with the main matter.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RENUKA SADANA)  
ASSISTANT REGISTRAR